

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-151(PB)/2017**

**IN THE MATTER OF:**

S2 Infotech International Ltd.

Vs

Intarvo Technologies Pvt. Ltd.

.... Applicant/Petitioner

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/  
Petitioner

: Shri Aaditya Vijay Kumar, Advocate

**ORDER**

Learned Counsel for the petitioner undertakes to remove all defects within the statutory period of 7 days.

List again on 6<sup>th</sup> July, 2017.

Sal—  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sal—  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

29.06.2017  
V. Sethi